

# NATIONAL COMPANY LAW TRIBUNAL KOCHI BENCH

**CORAM:**       **SHRI SHYAM BABU GAUTAM**  
                  **HON'BLE MEMBER (TECHNICAL)**

**TMT. T.KRISHNA VALLI**  
**HON'BLE MEMBER (JUDICIAL)**

PETITION No./IA No.	IA(IBC)/152/KOB/2024 in CP(IBC)/26/KOB/20
SECTION	SEC. 60 (5) IBC R/W NCLT RULE 11
NAME OF PARTIES	REGIONAL PROVIDENT FUND COMMISSIONER V/S RENAHAN VAMAKESAN (IRP)
PETITIONERS ADVOCATE/ PROFESSIONAL	SAJEEV KUMAR K GOPAL, ASWATHY BABU
RESPONDENTS ADVOCATE/ PROFESSIONAL	

**16 April 2024**

## **O R D E R**

### **IA(IBC)/152/KOB/2024 in CP(IBC)/26/KOB/20**

This is an IA bearing No. 152/KOB/2024 filed by the Applicant/Regional Provident Fund Commissioner, EPFO, Regional Office, Kottayam under Section 60(5) of IBC, 2016 read with Rule 11 of NCLT Rules, 2016. In the said application, the Applicant has arrayed Mr. Renahan Vamakesan (IRP) as the Respondent party.

Learned Counsel, Mr. Sajeev Kumar K Gopal appears on behalf of the Applicant through virtual mode. Learned IRP, Mr. Renahan Vamakesan appears through virtual mode, hence service of notice is waived.

Counsel for the Applicant is directed to serve copy of the present petition to the Counsel appearing for the Respondent/IRP, if not already served.

Respondent/IRP is at liberty to file reply affidavit, within a period of 2 weeks, after serving copy of the same on the Counsel appearing for the Applicant/Regional Provident Fund Commissioner.

List this matter for further consideration on **03.05.2024**.

**Sd /-**

**SHYAM BABU GAUTAM**  
**MEMBER (TECHNICAL)**

**Sd /-**

**T.KRISHNA VALLI**  
**MEMBER (JUDICIAL)**